

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2996  
ANSWERED ON:16.03.2015  
STATUS OF REVENUE VILLAGES  
Misra Shri Ajay (Teni)

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the number and details of villages situated in forests areas accorded the status of revenue villages under the Forest Rights Act, 2006, State/UT-wise;
- (b) the number and names of such villages particularly in Uttar Pradesh; and
- (c) the names of such revenue villages situated in Lakhimpur district in Uttar Pradesh?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): The responsibility for implementation of Forest Rights Act, 2006 lies with the State/UT Governments. Ministry of Tribal Affairs does not maintain information centrally on the number of villages situated in forests and which have been accorded the status of revenue villages under the said Act.

(b) & (c): In view of answer to part (a) above, the questions do not arise.